## IN THE NATIONAL COMPANY LAW TRIBUNAL "CHANDIGARH BENCH, CHANDIGARH"

CP (IB) No.74/Chd/Pb/2017

Under Section 10 of the Insolvency and Bankruptcy Code, 2016.

In the matter of:

Julka Rice and Oil Mills Ltd. A-Block, Julka Nagar Qudian, District Gurdaspur, Punjab.

...Corporate Debtor-Petitioner

Order delivered on: 05.12.2017

Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial).

For the petitioner: Mr. Jatinder Mohan Julka,

Managing Director.

For the Financial Creditor.

(Punjab National Bank)

Mr. Pulkit Goyal, Advocate

## ORDER(ORAL)

Mr. Jatinder Mohan Julka, Managing Director has filed resolution of the petitioner-company dated 20.11.2017 authorising him to withdraw this petition with liberty to file fresh one on the same cause of action. It is submitted that there are certain technical defects in the petition. The prayer is allowed and the instant petition is dismissed as withdrawn with liberty to file fresh one on the same cause of action.

Sd/-

(Justice R.P. Nagrath) Member (Judicial)

December 05, 2017